

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA

UNSTARRED QUESTION No. 113  
TO BE ANSWERED ON 25.04.2016

**Recall of Vice-Chancellor**

113. SHRI GUTHA SUKENDER REDDY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has any authority to recall the Vice-Chancellor (VC) of a Central University and if so, the details thereof;
- (b) whether the Government has taken note that students are demanding removal of the Vice-Chancellor of Hyderabad Central University (HCU) and if so, the reasons quoted by the students for the removal;
- (c) whether the Government has any information regarding the irregularities done/ being done by the Vice-Chancellor in HCU and if so, the details thereof and the action taken by the Government;
- (d) whether the Government has received any request from the State Government of Telangana to recall the VC of HCU and if so, the details thereof; and
- (e) the reaction of the Government thereto?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT  
(SMT. SMRITI ZUBIN IRANI)

- (a) Yes, Madam. The President of India, in his capacity of Visitor of Central Universities, is the appointing authority of Vice-Chancellors of Central Universities. Clause 2(5) of the Central Universities Act, 2009, under which 17 new Central Universities have been established from 2009 onwards, provides that the Visitor may, at any time after the Vice-Chancellor has entered upon his office, by order in writing, remove the Vice-Chancellor from office on grounds of incapacity, misconduct or violation of statutory provisions. Section 16 of the General Clauses Act, 1897 provides that the authority having power to make the appointment shall also have power to suspend or dismiss any person appointed in exercise of that power.

Contd.....

(b) Yes, Madam. The students have not cited any specific reason. The demand started after the death of Shri Vemula R. Chakravarthi, a research scholar of the University.

(c) & (d) No, Madam.

(e) In view of submission at (c) & (d) above, question does not arise.

\*\*\*\*\*